

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 302**  
21/252/ND/2022

**IN THE MATTER OF:**

Dr. Er Rajainderr Jaina (M/s Raj Rahul Contactors and Builders Pvt Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

ROC

**.....RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rajesh Aggarwal, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

The Income Tax Department shall file report as directed vide order dated 04.03.2024 within ten days, failing which the report will not be taken into consideration.

Let this matter be listed before the Regular Bench on **15.07.2024**.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**